
(2022) 02 JH CK 0012

In the Jharkhand High Court

Case No : Criminal Miscellaneous Petition No. 816 Of 2015

Suresh Kumar Sharma And Others

APPELLANT

Vs

State Of Jharkhand And Others

RESPONDENT

Date of Decision : 09-02-2022

Acts Referred:

Citation : (2022) 02 JH CK 0012

Hon'ble Judges : Sanjay Kumar Dwivedi, J

Bench : Single Bench

Advocate : Rahul Kumar, Lily Sahay, Tarun Kr. Mahato, Rohitashya Roy

Final Decision : Disposed Of

Judgement

Sanjay Kumar Dwivedi, J

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to

COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent

this matter has been heard.

The learned counsel appearing on behalf of the petitioners submits that compromise has taken place and pursuant to that bail was granted.

Mr. Tarun Kumar Mahto, the learned A.C. to Mr. Rohitashya Roy, the learned counsel appearing on behalf of O.P.No.2 submits that the terms and

conditions of the compromise has not been fulfilled and that is why the bail of the petitioners was cancelled.

Mr. Rahul Kumar, the learned counsel further submits that the matter is arising out of a commercial dispute and in the trial court the proceeding is

going on and one witness has been examined.

In view of the above facts and considering that trial has proceeded and witnesses are being examined, the Court is not inclined to pass any positive order in this petition.

At this stage, Mr. Rahul Kumar, the learned counsel appearing on behalf of the petitioners seeks permission to withdraw the petition with liberty to take all the grounds in the proceeding going on.

In view of the above facts, this petition is permitted to be withdrawn and disposed of with the aforesaid liberty.